

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-703(ND)2018

IN THE MATTER OF:

M/s RAP Energy Solutions Pvt. Ltd.

.....PETITIONER

Vs

M/s Polycab Wires Plastics Ltd.

.... RESPONDENT

SECTION

Under Section 9 IBC Code, 2016

Order delivered on 26.07.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,


Hon'ble Member (Technical)

For the Petitioner/applicant :

For the Respondent :

ORDER

Learned counsel for the petitioner is present and represents that in compliance with the direction dated 26.06.2018 an application has been moved suitably in order to reflect the amount of claim in the demand notice as well as the application in correlation with each other. Let the amended copy of this application along with the petition be duly forwarded to the Corporate Debtor within a period of one week from today. An affidavit in compliance with the same be also filed by the petitioner on or before the next date of hearing. Post the matter on 27.08.2018.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar



(R. VARADHARAJAN)
MEMBER (JUDICIAL)